

HIGH COURT OF JAMMU AND KASHMIR

CIRCULAR

No. 01

Dated: June 6th, 2020

In continuation to earlier circulars/directions issued by the High Court of Jammu and Kashmir to contain the spread of COVID-19 in the premises of High Court, District and Subordinate courts of UTs of Jammu and Kashmir and Ladakh, following additional directions are issued:

- (i) All the officers and staff, at all levels, shall attend courts on regular basis on all working days.
- (ii) Employees who are at higher risk, i.e. employees above the age of 55 years, pregnant employees and employees who have underlying medical conditions should take extra precautions. The Registrar Judicials of both wings and District Judges concerned may, should ensure that these employees should preferably not be exposed to any front-line work requiring direct contact with the public.
- (iii) Only asymptomatic officers/staff/advocates/litigants in person shall be permitted entry in the court complex.
- (iv) *Any officer/staff residing in the containment zone shall inform the same to his/her supervising officer by e-mail/whatsapp and shall not attend the office till containment zone is de-notified. Such employees shall be permitted to work from home and it will not be counted as leave period.*
- (v) Drivers shall maintain social distancing and shall follow all required dos and don'ts related to COVID-19. It shall be ensured that drivers residing in the containment zones shall not be allowed to drive the vehicles.



- (vi) Number of persons in the elevators shall be restricted by duly maintaining social distancing norms.
- (vii) Officers/officials undertaking inter-district or inter-division or inter-state/UT movement shall effect such movement only after taking proper station permission from competent authority and shall follow all the Standard Operating Procedures issued in this regard by the Government.
- (viii) All the measures already contained in the earlier circulars on preventive measures to contain spread of COVID-19 in courts issued from time to time by the High Court of Jammu and Kashmir, the Ministry of Health and Family Welfare, Government of India as well as the Governments of the UTs of Jammu & Kashmir and Ladakh shall be followed at all times.

Sd/-
(GITA MITTAL)
CHIEF JUSTICE

No.: 138-46/GS

Dated : 06.06.2020

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu;
2. Secretary to Hon'ble Mr. / Mrs. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu;
4. Registrar Rules, High Court of J&K, Jammu;
5. Registrar Computers, High Court of J&K, Jammu;
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar;
7. All Principal District Judges of the Union Territories of Jammu & Kashmir and Ladakh with the request to circulate the same among the Judicial Officers under their jurisdiction.
..... for information and compliance.
8. Director Information, Government of Union Territories of Jammu & Kashmir and Ladakh with request to give wide publicity to the Circular in print and electronic media.
9. Incharge NIC for uploading the same on the official website of High Court.


(Jawad Ahmed)
Registrar General(Officiating)